

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3115/2019

New Delhi, this the 21st day of October, 2019

Hon'ble Mr. Ashish Kalia, Member (J)

Malti (Pension Claimant)
Aged about 30 years
W/o Late Shri Pratap Singh
R/o House No.318, Vikas Nagar
Bharatpur, Rajasthan. Applicant

(By Advocate: Shri M.D.Jangra for Shri M.K.Bhardwaj)

VERSUS

1. South Delhi Municipal Corporation
Through its Commissioner
South Delhi Municipal Corporation
Civic Centre, New Delhi.
2. The Addl. Commissioner (Establishment)
South Delhi Municipal Corporation
Civic Centre, New Delhi.
3. The General Manager
UCO Bank
Chawri Bazaar
Delhi. Respondents.

ORDER (ORAL)

The applicant in the present original application is seeking the following reliefs :-

- "(i) To direct the respondent to release the family pension to applicant from December 2017 onwards alongwith 12% interest.
- (ii) To declare the action of respondents in stopping the pension of applicant, is as illegal and pass appropriate consequential

directions for releasing family pension withheld from December, 2017 onwards.

- (iii) To allow the OA with cost.
- (iv) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case."

2. The husband of the applicant Shri Pratap Singh, who was serving as Primary Teacher in Municipal Corporation of Delhi died on 25.07.2004. The applicant was granted family pension since thereafter. From December, 2007 onwards the pension has been stopped by the respondents without disclosing any reason. Feeling aggrieved by this, the applicant has made a representation to the Commissioner, South DMC on 10.08.2019 which is pending since then.

3. This Tribunal is of the view that the OA can be disposed of at the admission stage with a direction to the respondents to dispose of the aforesaid representation dated 10.08.2019 of the applicant by passing a reasoned and speaking order within 90 days from the date of receipt of a copy of this order. Ordered accordingly. In case, any grievance still subsists the applicant may approach this Tribunal again.

**(Ashish Kalia)
Member (J)**

